



2026:AH:45126

AFR

Reserved :- Feb. 23, 2026

Delivered :- Feb. 27, 2026

## HIGH COURT OF JUDICATURE AT ALLAHABAD

### WRIT - C No. - 13237 of 2025

The Committee of Management, Nawab Singh Chauhan  
Gramodaya Inter College and another

.....Petitioner(s)

Versus

The State of UP and 2 others

.....Respondent(s)

---

|                           |                                                |
|---------------------------|------------------------------------------------|
| Counsel for Petitioner(s) | : Shivendu Ojha, Sneha Pandey,<br>Sr. Advocate |
| Counsel for Respondent(s) | : Bachchu Lal Yadav, C.S.C.,<br>Wahid Jamal    |

---

### Court No. - 32

#### HON'BLE SAURABH SHYAM SHAMSHERY, J.

1. Present writ petition is filed by Committee of Management of Nawab Singh Chauhan Gramodaya Inter College, Aligarh through its Manager (Smt. Niharika Chauhan) whereas respondent-4 (Ravindra Singh Chauhan) has also claimed that he was the elected Manager of said Committee of Management.

2. Present case is arising out of a direction passed by this Court in Writ C No. 42499/2023 decided along with Writ C

No. 12426/2022 filed by petitioners herein vide a judgment dated 16.07.2024 wherein following observations and directions were passed :-

“The outcome of the aforesaid discussion is that elections to a Committee of Management of an institution and its office-bearers are to be held in accordance with the Scheme of Administration. Any transgression from the scheme prescribed in the Scheme of Administration would invalidate the elections and any elections held according to the provisions of the Scheme of Administration cannot be rejected by the DIOS or the Regional Level Committee on the ground that the elections were not in accordance with the Government Order dated 21.11.2008. Under Section 16-A(7) of the Act, 1921, the educational authorities “the District Inspector of Schools, the Regional Level Committee, the Joint Director or any other authority” can only look into the question as to whether the elections set up by the concerned party was in accordance with the Scheme of Administration. The educational authorities while deciding any dispute regarding rival claims set up by the parties under Section 16-A(7) cannot go beyond the provisions of the Scheme of Administration. Resultantly, where the Scheme of Administration of the institution stipulates a general body of the institution separate and different from the general body of the parent society, i.e., the society which runs the institution, and the general body of the society is not the electoral College for electing the Committee of Management and the office bearers of the institution, the elections cannot be invalidated on the ground that the elections were held on a list which was not registered under Section 4-B of the Act, 1860.

In the present case, the Scheme of Administration of the College was approved by the Regional Joint Director of Education, Agra. It is not the case of the respondents that any action was taken or any notice was issued to the College by the Director under Section 16-B or Section 16-CCC to include in the Scheme of Administration of the College the provisions of the Government Order dated 21.11.2008. The provisions stipulated in the Government Order dated 21.11.2008 were not incorporated in the Scheme of Administration of the College. There

is nothing on record in the present case to show that any proposal was made by the Director or any other authority asking the College to amend its Scheme of Administration in accordance with the provisions stipulated in the Government Order dated 21.11.2008.

The Scheme of Administration of the College provides for a general body of the College separate and different from the general body of the Society. There is no provision either in the Scheme of Administration of the College or in the bye-laws of the Society providing that members of the general body of the Society shall automatically also be members of the general body of the College or that the general body of the Society shall also be the general body of the College. The Scheme of Administration of the College provides that any person desirous of being member of the general body of the College shall deposit the requisite fees, either by cheque or bank draft issued in the name of the College, along with an application recommended by any member of the general body of the College and submit the application before the Treasurer of the College. The application shall be placed before the Manager who shall in turn place the same before the Committee of Management and in case, the Committee of Management refuses to enroll the said person as member of the College, the matter shall be placed before the general body of the College. Clause - 5 of the Scheme of Administration provides that if the general body of the College agrees to admit the applicant as member, the applicant shall be admitted as member with effect from the date the cheque or the bank draft was submitted by him. A reading of Clause - 5 of the Scheme of Administration shows that it is the general body of the College which has the authority to decide on the admission of any applicant as a member of the general body of the College and the society "its general body or its governing body" has no role in the matter. The Scheme of Administration of the College also provides that the Executive Committee of the College shall be constituted by elections from amongst members of the general body of the College and the elections shall be held by the general body of the College. The Scheme does not stipulate participation of the general body of the Society in the elections of the Committee of Management or its office-bearers. Clause - 26 of the Scheme of Administration also provides that any order

passed by the Registrar, Firms, Societies and Chits shall not be applicable either on the general body of the College or on the Executive Committee of the College. In short, the general body of the Society is not the electoral College which elects the Committee of Management and the office bearers of the College. Thus, the elections of the Committee of Management and the office bearers of the College cannot be rejected on the ground that the elections were held, on a list of members which was not registered under Section 4-B of the Act, 1860. Any order rejecting the elections on the ground that the election was held on a list not registered under Section 4-B of the Act, 1860 would be vitiated because of consideration of irrelevant material. As a corollary, any election held on a list registered under Section 4-B of the Act, 1860 and excludes members of the general body of the College who were not members of the general body of the Society would be contrary to the Scheme of Administration and invalid.

In view of the aforesaid, the elections of the Committee of Management of the College set up by the petitioners and by respondent no. 4 and referred to the Regional Level Committee by the DIOS vide his order dated 15.12.2021 could not have been rejected on the ground that the elections were held on a list of members which had not been registered under Section 4-B of the Act, 1860. The decision / order dated 29.3.2022 passed by the Regional Level Committee rejecting the elections set up by the petitioners as well as the respondent no. 4 on the aforesaid ground is contrary to law. The consequential order dated 30.3.2022 passed by the Joint Director of Education appointing an Authorized Controller in the College is, for the same reason also contrary to law. The appointment of Authorized Controller in the College has been declared illegal. It has also been held that the elections of the Committee of Management and the office bearers of the College could not have been held on a list registered under Section 4-B of the Act, 1860 and such an election would be invalid because it would be contrary to the Scheme of Administration. For the said reasons, the elections dated 10.9.2023 were invalid and contrary to law.

Thus, the order dated 14.9.2023 passed by the District Inspector of Schools, Aligarh recognizing the elections dated 10.9.2023

electing the respondent no. 4 as Manager of the Committee of Management of the Institution is also contrary to law.

For the aforesaid reasons, **the orders dated 29.3.2022, 30.3.2022 and 14.9.2023 are contrary to law and are, hereby, quashed.**

The matter is remanded back to the Regional Level Committee, Aligarh Region, Aligarh, i.e., respondent no. 2 to decide the dispute regarding the rival elections set up by the petitioners and respondent no. 4 and referred to it by the District Inspector of Schools, Aligarh by his letter dated 15.12.2021 afresh in accordance with the observations made above. Appropriate orders shall be passed by the Regional Level Committee and by the District Inspector of Schools, Aligarh within a period of two months from today and the Regional Joint Director of Education, Aligarh Region, Aligarh shall ensure that appropriate orders are passed by the Regional Level Committee and the District Inspector of Schools within the time prescribed by this Court.

**Till the decision of the Regional Level Committee, the College shall be managed by an Authorized Controller appointed by the Joint Director of Education, Aligarh Region, Aligarh.**

With the aforesaid directions and observations, the writ petitions are allowed.

A copy of this order shall be sent to the Joint Director of Education, Aligarh Region, Aligarh by the Registrar (Compliance) within ten days for necessary compliance."

3. In aforesaid circumstances, impugned order dated 29.03.2025 was passed by Regional Level Committee whereby it was held that election conducted by either party was not conducted as per valid list of 284 Members and it was also directed that a list dated 26.06.2012 on which earlier, undisputed election was conducted would be the valid list and after removing names of Members who have meanwhile died, a fresh election be conducted. For reference, relevant part of impugned order is quoted below :-

### “विवेचना (Analysis)”

मण्डलीय समिति की बैठक दिनांक 29.03.2025 में सम्बन्धित पक्षों द्वारा उपलब्ध कराये गये अभिकथनों उत्तर/प्रत्युत्तर एवं प्रत्युत्तर के जवाबों तथा कार्यालय में उपलब्ध अभिलेखों की विवेचना की गयी। विवेचना में निम्न तथ्य उभरकर सामने आये।

1- ग्राम शिक्षा समिति कासिमपुर अलीगढ़ सोसाइटी रजिस्ट्रेशन अधिनियम-21 सन् 1860 के तहत एक पंजीकृत संस्था है, जिसका पंजीकरण दिनांक 19.07.1982 को पंजीकरण संख्या 4291/1982-83 पत्रावली सं. बी-1278 पर हुआ। उक्त का नवीनीकरण दिनांक **26.10.2020** को दिनांक **16.07.2024** से पांच वर्ष के लिए विधिमान्य है। उक्त संस्था का नवीनीकरण श्री रवेन्द्र सिंह चौहान प्रबन्धक द्वारा समय-समय पर कराया गया है एवं संस्था प्रबन्ध समिति में वर्ष **2002** से श्री रवेन्द्र सिंह चौहान अनवरत प्रबन्धक रहे हैं, जो उप निबन्धक फर्म्स सोसाइटी एवं चिट्स आगरा से पंजीकृत/मान्य है। उक्त पंजीकृत संस्था द्वारा नवाब सिंह चौहान ग्रामोदय इण्टर कॉलेज कासिमपुर पावर हाउस अलीगढ़ संचालित है। उक्त साधारण सभा के सदस्य प्रशासन योजना में वर्णित प्रावधानों के अनुसार है। विद्यालय साधारण सभा के सदस्य उसी नाम पते से संस्था सोसाइटी साधारण सभा के सदस्य हैं, सोसाइटी साधारण सभा के सदस्य सोसाइटी नियमावली के अनुसार बने हैं। विद्यालय एवं सोसाइटी की साधारण सभा में उसी नाम पते के व्यक्ति पाये गये। विद्यालय प्रबन्ध समिति का चुनाव विद्यालय की अनुमोदित प्रशासन योजना के अन्तर्गत साधारण सभा के सदस्यों से तथा संस्था सोसाइटी का चुनाव सोसाइटी नियमावली के अन्तर्गत साधारण सभा के सदस्यों से सम्पन्न होना पाया गया। विद्यालय प्रबन्ध समिति में वर्ष **2002** से दिनांक **24.06.2012** तक श्री रवेन्द्र सिंह चौहान प्रबन्धक रहे हैं।

2- उक्त विद्यालय की प्रबन्ध समिति का पिछला निर्विवादित चुनाव दिनांक **25.06.2012** को सम्पन्न हुआ, जिसमें अध्यक्ष पद पर श्री महेन्द्र सिंह चौहान तथा प्रबन्धक पद पर श्री विपिन कुमार चौहान निर्वाचित हुए। प्रशासन योजना में प्रबन्ध समिति का कार्यकाल पांच वर्ष है।

3- प्रबन्ध समिति का अगला चुनाव कार्यकाल समाप्ति से **6** माह पूर्व दिनांक **02.01.2017** को प्रबन्ध समिति का चुनाव श्री जगदीश सिंह चौहान की अध्यक्षता में सम्पन्न होना दर्शाया गया जबकि आउटगोइंग प्रबन्ध समिति के निर्वाचित अध्यक्ष श्री महेन्द्र सिंह चौहान थे, तब श्री जगदीश सिंह चौहान द्वारा चुनाव हेतु साधारण सभा की अध्यक्षता प्रशासन योजना के प्रावधानों के विपरीत और अनियमित पायी गयी। इस सम्बन्ध में प्रकरण में बार-बार की गयी सुनवाई के समय अभिकथनों, प्रत्युत्तरों एवं प्रत्युत्तरों के जवाब में याची श्रीमती निहारिका चौहान द्वारा किसी भी प्रकार का जवाब नहीं दिया जा सका। जिससे ऐसा प्रतीत होता है कि वर्ष

2017 में प्रबन्ध समिति का चुनाव कार्यकाल समाप्त होने से 06 माह पूर्व गोपनीय रूप से दर्शाया गया।

4- याची पक्ष द्वारा कराये गये चुनाव में प्रयुक्त साधारण सभा की सूची में श्री रवेन्द्र सिंह चौहान, श्री महेन्द्र सिंह चौहान व श्री लाखन सिंह आदि ऐसे अनेक सदस्यों के नाम अंकित नहीं है, जो वर्ष 2012 तक वैध आजीवन सदस्य रहे हैं। उक्त सन्दर्भ में याची पक्ष द्वारा प्रयुक्त साधारण सभा की सूची का गहन परीक्षण करने पर पाया गया है कि जो वर्ष 2012 तक के चुनावों में मान्य एवं वैध सदस्यता सूची थी में से 40 आजीवन सदस्यों को हटाकर तथा 63 नये सदस्य जोड़कर तैयार की गयी सदस्यता सूची वर्ष 2017 एवं 2021 के चुनाव में प्रयुक्त की गयी है, जो बिना किसी विधिवत कार्यवाही के मनमाने तरीके से नये 63 सदस्य जोड़कर तैयार की गयी है, जिसका विवरण निम्नवत् है :-

| साधारण सभा के उन सदस्यों के नाम जो वर्ष 2012 तक के निर्विवादित चुनावों में प्रयुक्त साधारण सभा की सूची से प्रथक किये गये हैं। |                            |              |                          |              |                          |
|-------------------------------------------------------------------------------------------------------------------------------|----------------------------|--------------|--------------------------|--------------|--------------------------|
| सूची क्रमांक                                                                                                                  | सदस्य का नाम               | सूची क्रमांक | सदस्य का नाम             | सूची क्रमांक | सदस्य का नाम             |
| 4                                                                                                                             | श्री कैलाश चन्द्र सिंघल    | 5            | श्री उदयभान सिंह राना    | 8            | श्री नेत्रपाल सिंह चौहान |
| 13                                                                                                                            | श्री कृष्ण कुमार सिंह तोमर | 15           | श्री महाबीर सिंह         | 27           | श्री महाराज सिंह राघव    |
| 33                                                                                                                            | श्री दुष्यन्त सिंह राठौर   | 35           | श्रीमती प्रकाश कुमारी    | 44           | श्री डी०पी० सिंह         |
| 46                                                                                                                            | श्री विनय कुमार सिंह तोमर  | 52           | श्री सुखपाल सिंह छोकर    | 53           | श्री बृजभान सिंह तोमर    |
| 57                                                                                                                            | श्री मिथलेश सिंह           | 60           | श्री नरेन्द्र सिंह चौहान | 62           | श्री नगेन्द्र सिंह चौहान |
| 63                                                                                                                            | श्री प्रमोद कुमार          | 64           | श्री विजेन्द्र गालिफ     | 71           | श्री प्रताप सिंह चौहान   |
| 75                                                                                                                            | श्री सुभाष चौहान           | 76           | श्री रवेन्द्र सिंह चौहान | 82           | श्री सुरेश चौहान         |
| 85                                                                                                                            | श्री महेन्द्र सिंह चौहान   | 86           | श्री बीरेश चौहान         | 87           | श्री हरीश चन्द्र शर्मा   |
| 97                                                                                                                            | श्रीमती मीरा देवी          | 108          | श्री राज कुमार सिंह      | 123          | श्री मुकेश कुमार सिंह    |
| 124                                                                                                                           | श्री प्रमोद कुमार सिंह     | 125          | श्री मनोज कुमार शर्मा    | 126          | श्री ललित कुमार          |
| 127                                                                                                                           | श्री हरपाल सिंह            | 159          | श्री पुष्पेन्द्र सिंह    | 219          | श्री धीरज सिंह तोमर      |
| 231                                                                                                                           | श्री भूपेश प्रताप सिंह     | 240          | श्री लाखन सिंह तोमर      | 245          | श्री पदम सिंह            |
| 247                                                                                                                           | श्रीमती प्रवेश             | 266          | श्रीमती रिकी कुमारी      | 267          | श्रीमती नीतू कुमारी      |
| 274                                                                                                                           | श्री सूर्यकान्त            |              |                          |              |                          |

साधारण सभा के उन सदस्यों के नाम जो वर्ष 2017 एवं 2021 के चुनाव में बढ़ाये गये हैं।

| सूची क्रमांक | सदस्य का नाम         | सूची क्रमांक | सदस्य का नाम      | सूची क्रमांक | सदस्य का नाम     |
|--------------|----------------------|--------------|-------------------|--------------|------------------|
| 6            | श्री योगेश सिंह राघव | 49           | श्रीमती नीतू रानी | 50           | श्री महिपाल सिंह |

|     |                          |     |                               |     |                           |
|-----|--------------------------|-----|-------------------------------|-----|---------------------------|
| 109 | श्रीमती<br>कुसुमलता देवी | 249 | श्री लक्ष्मन सिंह             | 250 | श्रीमती<br>कमलेश देवी     |
| 251 | श्री राजेन्द्र सिंह      | 252 | श्री रिशीपाल<br>सिंह          | 253 | श्री श्रीकृष्ण            |
| 254 | श्रीमती धर्मवती          | 255 | श्री अमित कुमार               | 256 | श्री विल्लू<br>कुमार      |
| 257 | श्रीमती<br>संजयरानी      | 258 | श्री रोहित कुमार              | 259 | श्री मुख्त्यार<br>सिंह    |
| 260 | श्रीमती रूपवती<br>देवी   | 261 | श्री सर्वजीत<br>सिंह          | 262 | श्री परमजीत<br>सिंह       |
| 263 | श्री इन्द्रदेव सिंह      | 264 | श्रीमती मछला<br>देवी          | 265 | श्री धीरज<br>कुमार        |
| 266 | कु० शीतल                 | 267 | श्री गोविन्द राव              | 268 | श्रीमती लक्ष्मी           |
| 269 | श्री राजवीर<br>सिंह      | 270 | श्रीमती सुमन                  | 271 | श्रीमती<br>मोनिका         |
| 272 | श्री संजीव<br>आनन्द      | 273 | श्रीमती भावना<br>आनन्द        | 274 | श्री दिव्येन्द्र<br>चौधरी |
| 275 | श्रीमती रश्मि<br>चौधरी   | 276 | श्री योगेन्द्र<br>प्रताप सिंह | 277 | श्री चमन<br>चौधरी         |
| 278 | श्री नृपेन्द्र सिंह      | 279 | श्रीमती अन्जू                 | 280 | श्री अभय<br>कुमार         |
| 281 | श्री अन्नू कुमार         | 282 | श्री गोपाल                    | 283 | श्रीमती सुमन<br>देवी      |
| 284 | श्री हरीश कुमार          | 285 | श्रीमती मंजू देवी             | 286 | श्रीमती मीरा<br>चौहान     |
| 287 | श्री प्रभव चौहान         | 288 | कु० पुलकिता<br>चौहान          | 289 | कु० रिशु                  |
| 290 | श्री मनोज सागर           | 291 | श्री संजय सागर                | 292 | श्री विनोद                |
| 293 | श्री प्रमोद कुमार        | 294 | श्रीमती रेखा<br>देवी          | 295 | श्री प्रेम कुमार          |
| 296 | श्रीमती हेसमुखी          | 297 | श्री राजोश<br>कुमार           | 298 | श्रीमती कृष्णा<br>कुमारी  |
| 299 | श्री गौरव कुमार          | 300 | कु० दिव्या                    | 301 | श्री मयंक<br>चतुर्वेदी    |
| 302 | श्री रवि अग्रवाल         | 303 | श्री दुजेन्द्र सिंह           | 304 | श्री धीरेन्द्र<br>सिंह    |
| 305 | श्री अनिल<br>कुमार चौहान | 306 | श्री सुरेश चन्द्र<br>वर्मा    | 307 | श्रीमती सुधा<br>चौहान     |

5- याची श्रीमती निहारिका चौहान, दावेदार प्रबन्धक वाली प्रबन्ध समिति के चुनाव में प्रयुक्त साधारण सभा की सूची में वर्ष **2012** तक के निर्विवादित चुनावों में प्रयुक्त वैध एवं आजीवन सदस्यों के नाम पृथक करने और नये सदस्यों के नाम जोड़ने के सम्बन्ध में याची श्रीमती निहारिका चौहान द्वारा कोई भी साक्ष्य/अभिलेख उपलब्ध नहीं कराये जा सके। इस प्रकार याची पक्ष द्वारा वर्ष **2012** तक के निर्विवादित चुनावों में प्रयुक्त वैध एवं आजीवन सदस्यों की साधारण सभा की सूची से मनमाने तरीके से बिना किसी प्रस्ताव/कार्यवाही के विवाद पैदा किया गया है। यहां तक कि याची का नाम वर्ष 2012 तक की वैध सदस्यता सूची में सूची क्रमांक 102 पर श्रीमती आशा कुमारी पत्नी श्री विपिन कुमार, ग्राम व पोस्ट साथा, अलीगढ़ अंकित है, को याची पक्ष वाले चुनाव में प्रयुक्त सदस्यता सूची में क्रमांक 80 पर नाम बदलकर श्रीमती निहारिका चौहान उर्फ आशा पत्नी श्री विपिन चौहान ग्राम व पोस्ट साथा, अलीगढ़ अंकित कर दिया गया है। इस प्रकार याची पक्ष द्वारा वैध सदस्यता सूची से अपने नाम में

ही फेरबदल किया गया है। याची श्रीमती निहारिका चौहान दावेदार प्रबन्धक वाले पक्ष के चुनाव में वर्ष 2012 की सूची से 40 आजीवन सदस्यों के नाम हटाकर तथा 63 नये सदस्यों के नाम बिना किसी प्रस्ताव आदि कार्यवाही के जोड़कर 286 सदस्यों की सूची प्रयुक्त की गयी है।

6- याची श्रीमती निहारिका चौहान से सदस्य बनने की रसीद व उक्त से सम्बन्धित अभिलेख मांगने पर प्रत्युत्तर दिनांक 02.01.2025 बिन्दु संख्या 3 में 36 से 40 व 41 से 44 संलग्नक सदस्यता रसीदों का उल्लेख रसीद क्रमांक 102, 103, 106, 107, 108, 110, 112, 113, 120, 123 बुक संख्या 2 दिनांक 02.01.1996 एवं रसीद संख्या 180, 168, 171, 159, 160, 153, 154 बुक संख्या 2 दिनांक 10.05.1997 छायाप्रति संलग्न की गयी। उक्त रसीदें धनराशि 500 व 1000 रुपये की दर्शायी गयी। किन्तु उक्त से सम्बन्धित मूल अभिलेख जैसे सदस्यता रजिस्टर, सदस्यता जमा का कोई भी अभिलेख सुनवाई के समय मांगने पर उपलब्ध नहीं कराये जा सके।

7- श्री रवेन्द्र सिंह चौहान वर्ष 2012 तक विद्यालय की प्रबन्ध समिति के प्रबन्धक रहे हैं और श्री रवेन्द्र सिंह चौहान सचिव/मंत्री वाले पक्ष का सोसाइटी समिति पर अद्यतन प्रभावी नियंत्रक बना हुआ है, श्री विपिन कुमार चौहान वर्ष 2012 से वर्ष 2017 तक एवं वर्ष 2017 से नवम्बर 2021 तक विद्यालय की प्रबन्ध समिति के प्रबन्धक रहे हैं। वर्ष 2012 में विद्यालय की प्रबन्ध समिति का चुनाव दिनांक 25.06.2012 निर्विवादित सदस्यता सूची से सम्पन्न हुआ था, जिसमें अध्यक्ष पद पर श्री महेन्द्र सिंह चौहान तथा प्रबन्धक पद पर श्री विपिन कुमार चौहान निर्वाचित हुये थे। उक्त चुनाव में प्रयुक्त सदस्यता सूची में 284 सदस्य अंकित पाये गये हैं। सुनवाई के समय श्री रवेन्द्र सिंह चौहान द्वारा कार्यालय में अवलोकित कराये गये मूल अभिलेखों के परीक्षण करने पर पाया गया है कि वर्ष 2012 के चुनाव में प्रयुक्त साधारण सभा की सूची में अंकित सदस्यों को रुपये 500.00 की सदस्यता रसीदें निर्गत की गयी है और उनसे प्राप्त धनराशि सम्बन्धित बैंक में जमा की गयी है साथ ही मूल एजेण्डा रजिस्टर, कार्यवाही रजिस्टर सदस्यता रजिस्टर आदि अभिलेखानुसार 284 सदस्य सही पाये गये हैं। उसी निर्विवादित सदस्यता सूची से वर्ष 2012 में श्री विपिन कुमार चौहान, प्रबन्धक वाली प्रबन्ध समिति का चुनाव सम्पन्न हुआ है। उक्त चुनाव को मान्यता प्रदान करने के उपरान्त जिला विद्यालय निरीक्षक, अलीगढ़ द्वारा निर्वाचित प्रबन्धक श्री विपिन कुमार चौहान के हस्ताक्षर प्रबन्धक के रूप में प्रमाणित किये गये।

8- श्री रवेन्द्र सिंह चौहान विद्यालय की प्रबन्ध समिति में वर्ष 2012 के बाद प्रबन्धक नहीं रहे हैं और श्री रवेन्द्रसिंह चौहान वाले पक्ष द्वारा साधारण सभा के जो सदस्य बना लिये गये और इनके द्वारा चुनाव में साधारणसभा के 514 सदस्यों की सदस्यता सूची प्रयुक्त की गयी है। अभिलेखों के परीक्षण करने पर पाया गया है कि श्री रवेन्द्र सिंह चौहान द्वारा उक्त अवधि में सोसाइटी के सचिव/मंत्री के रूप में उक्त सदस्य

बनाये गये हैं और वही सदस्यता सूची धारा 4 बी में उप निबन्धक, फर्म्स सोसाइटीज एवं चिट्स फण्ड, आगरा कार्यालय से पंजीकृत करायी गयी है। इस प्रकार श्री रवेन्द्र सिंह चौहान, दावेदार प्रबन्धक के चुनाव में प्रयुक्त सदस्यता सूची विद्यालय की साधारण सभा की सदस्यता सूची नहीं है, वह सूची केवल सोसाइटी समिति की साधारण सभा की सूची है, जो प्रशासन योजना में वर्णित व्यवस्थानानुसार विद्यालय की प्रबन्ध समिति के चुनाव में मान्य नहीं है।

9- माननीय उच्च न्यायालय इलाहाबाद के आदेश में उल्लिखित है कि विद्यालय की साधारण सभा के आधार पर ही चुनाव की वैधता का निर्धारित किया जायेगा।

10- कार्यालय पत्रांक: मा०-1/प्र०स०/7735/2024-25 दिनांक 03.03.2025 द्वारा जि०वि०नि०, अलीगढ़ को तथा पत्रांक: मा०-1/प्र०स०/7752/2024-25 दिनांक 06.03.2025 एवं पत्रांक: मा०-1/प्र०स०/7816/2024-25 दिनांक 10.03.2025 याची श्रीमती निहारिका चौहान को वर्ष 2012 के चुनाव में प्रयुक्त निर्विवादित साधारण सभा की सूची उपलब्ध कराने के निर्देश दिये गये। याची श्रीमती निहारिका चौहान के पत्र दिनांक 17.03.2025 द्वारा प्रबन्ध समिति के चुनाव दिनांक 25.06.2012 को विवादित बताया गया है। कार्यालय अभिलेखों में उपलब्ध वर्ष **2012** के चुनाव पत्रावलियों का अवलोकन करने पर पाया गया है कि श्री विपिन कुमार चौहान, निर्वाचित प्रबन्धक द्वारा अपनी चुनाव के समय वर्ष **2012** के चुनाव में प्रयुक्त साधारण सभा की वही सूची जिस पर चुनाव अधिकारी, प्रबन्धक, मंत्री के हस्ताक्षर अंकित है, की छायाप्रति सुनवाई के दौरान कार्यालय में प्राप्त करायी गयी है। उक्त सदस्यता सूची में **284** सदस्य अंकित है, जो निर्विवादित आजीवन सदस्य पाये गये हैं और प्रशासन योजना में वर्णित व्यवस्थानुसार वर्ष **2012** में प्रयुक्त सदस्यता शुल्क की धनराशि रु० **500.00** अंकित है।

11- वर्ष 2012 में श्री विपिन कुमार चौहान, प्रबन्धक एवं श्री रवेन्द्र सिंह चौहान, मंत्री द्वारा दैनिक हिन्दुस्तान समाचार पत्र की छायाप्रति में कार्यालय में प्रस्तुत की गयी थी, में 284 सदस्यों की सूची सूचना पट पर विद्यालय में 30.03.2012 को चस्पा करने एवं सदस्यों को सूचना दिये जाने की विज्ञप्ति प्रकाशित करायी गयी है, इससे स्पष्ट है कि विद्यालय की साधारण सभा के **284** सदस्यों की सूची वैध एवं सही है।

- निष्कर्ष -

उपरोक्त विवेचना से निष्कर्ष निकलता है कि विद्यालय की प्रबन्ध समिति के उक्त दोनों ही चुनावों में प्रयुक्त साधारण सभा की सदस्यता सूची अनियमित एवं अवैध पायी गयी है। इस प्रकार दोनों पक्षों द्वारा कराये गये प्रबन्ध समिति के चुनाव मान्य किये जाने योग्य नहीं है और दिनांक 25.06.2012 के चुनाव में प्रयुक्त साधारण सभा की निर्विवादित सदस्यता सूची, जिसमें 284 सदस्य अंकित पाये गये हैं, में से अद्यतन

मूल सदस्यों को जोड़कर निस्तारित सदस्यता सूची से पुनः चुनाव कराना विधिसंगत है।

- निर्णय -

उपरोक्त विवेचना एवं निष्कर्ष के आधार पर मण्डलीय समिति द्वारा सर्वसम्मति से लिये गये निर्णयानुसार नवाब सिंह चौहान ग्रामोदय इण्टर कालेज, कासिमपुर पावर हाउस (अलीगढ़) की समानान्तर प्रबन्ध समितियों के चुनाव दिनांक 28.11.2021 एवं 05.12.2021 को निरस्त करते हुये विद्यालय की प्रबन्ध समिति के चुनाव दिनांक 25.06.2012 में प्रयुक्त निर्विवादित साधारण सभा की सदस्यता सूची से पुनः चुनाव कराये जाने का निर्णय लेते हुए प्रकरण निस्तारित किया जाता है और संयुक्त शिक्षा निदेशक को निर्देशित किया जाता है कि वे प्रबन्ध समिति के चुनाव दिनांक 25.06.2012 में प्रयुक्त साधारण सभा की सूची जिसमें 284 सदस्य अंकित पाये गये हैं, में से मृत सदस्यों को हटाकर अन्तिम सदस्यता सूची तैयार कर जिला विद्यालय निरीक्षक, अलीगढ़ की देख रेख में प्रशासन योजना में वर्णित व्यवस्थानुसार प्रबन्ध समिति का चुनाव तत्काल सम्पन्न करायें।”

4. During pendency of present writ petition, fresh election was conducted on 11.05.2025 on basis of above order and Sri Mahendra Nath Chauhan, President and Sri Ravendra Chauhan, Manager was elected and election was approved by the concerned D.I.O.S. by an order dated 16.05.2025. The said order is impugned by way of an application for amendment which was allowed and subsequently, an amended writ petition was also filed.

5. Sri R.K. Ojha, learned Senior Advocate assisted by Sri Shivendu Ojha, learned counsel for petitioners has submitted that in the year 2017 (02.01.2017), the election was conducted wherein 207 Members of General Body have participated and Election of year 2017 was duly approved by DIOS, Aligarh vide an order dated 18.01.2017 and also by Joint Director of Education, Aligarh vide an order dated 04.06.2018 and further challenge was disputed subsequently. Though it was not

denied that Joint Director of Education has not decided the dispute of Membership on merit, being beyond jurisdiction. Relevant part of it is reproduced hereinafter :-

“निष्कर्ष

उपरोक्त विवेचना से यह निष्कर्ष निकलता है कि श्री विपिन कुमार चौहान नव निर्वाचित प्रबन्धक वाली प्रबन्ध समिति का चुनाव दिनांक 02.01.2017, जो जिला विद्यालय निरीक्षक द्वारा मान्य किया गया है, प्रशासन योजना में वर्णित प्रावधानों के अनुरूप है। परन्तु संस्था की अनुमोदित प्रशासन योजना के नियमों एवं प्रावधानों के विपरीत बनावटी सदस्यता से चुनाव कराये जाने विषयक शिकायत के सम्बन्ध में शिक्षा विभाग के किसी सक्षम अधिकारी को निर्णय लेने का अधिकार नहीं है। प्रकरण में इण्टरमीडिएट शिक्षा अधिनियम 1921 की धारा 16 डी के अनुरूप संस्था में प्राधिकृत नियंत्रक को संस्तुति किये जाने का कोई भी कारण विद्यमान नहीं है।

निर्णय

उपरोक्त विवेचना एवं निष्कर्ष के आधार पर मण्डलीय समिति द्वारा लिये गये निर्णयानुसार शिकायत कर्ताओं की सदस्यता विषयक शिकायतों को क्षेत्राधिकार से बाहर होने के कारण प्रकरण को अस्वीकार करते हुए एतद्वारा निस्तारित किया जाता है।”

6. Learned Senior Advocate has further submitted that 60 new Members were inducted after they deposited requisite fee of Rs. 500/- each and total sum of Rs. 30,000/- was deposited in the bank account on 30.04.2016. Learned Senior Advocate has submitted that name of 40 earlier Members were deleted as either they were dead or had not attended meeting for many long time, though in support of submission, no supportive document was placed on record.

7. Per contra, Sri Ashok Khare, learned Senior Advocate assisted by Sri Wahid Jamal, learned counsel for respondents has submitted that this Court in earlier round of litigation has directed that issue of dispute of Membership considered by the Regional Level Committee and since that order has attained finality, therefore, Regional Level Committee has not made any illegality to consider the dispute of membership.

8. Learned Senior Advocate for respondents has further submitted that Regional Level Committee has considered the material on record and referred a finding that induction of new Members was wrong and deletion of earlier Members was also without any reason. No document was placed on record which could dispute said findings.

9. In earlier round of litigation, this Court has directed the Regional Level Committee to look into the dispute afresh and as referred above, after giving opportunity of hearing to petitioners and others, impugned order was passed whereby it was held that admission of 63 new Members as well as removal of 40 earlier Members was dehors of provisions of approved Scheme of Administration.

10. In the impugned order, it was also held that there was no reason for Committee to conduct election six months prior to end of tenure in the year 2017 and despite various opportunities, petitioner-2 Smt. Niharika Chauhan, Manager has not submitted any reply or documents that under what circumstances, a decision was taken to prepone the elections.

11. It was also held that in support of admission of 63 new Members, Manager has not able to show any requisite documents.

12. In above background, Court has considered rival submissions and documents now placed on record.

13. First document is minutes of proceedings dated 30.04.2016 whereby 63 new Members were inducted and some

Members who were either dead or have not attended the meeting for last many years were removed.

14. I have carefully perused the resolution and found that it appears that procedure for admission of new Members appears to be followed, however, no document was placed that 40 Members have died and some Members have submitted their resignation. Court takes note that meeting was conducted under Chairmanship of Vice President on a ground that President was absent though it is not on record whether any prior information was given to Vice President or published in news paper.

15. Second document is minutes of meeting dated 08.05.2016 whereby a resolution was adopted for removal of S/Sri Mahendra Singh Chauhan, President, Ravindra Singh Chauhan, Secretary and Lakhan Singh, Member on a ground of their unsocial and bad conduct.

16. In this regard, Court takes note of Clause-IV of approved Scheme of Administration that any Member can be removed from membership if he is found guilty of a conduct related to anti-social, however, for that there must be a declaration that he was found guilty and such declaration is absent in resolution dated 08.05.2016 except that they were involved in antisocial activities though Court is of the view that if allegations are serious, General Body can take a decision to remove any Member from membership, though it is not recorded in resolution that said Members were put on notice or their stand was called and considered.

17. Third document is resolution dated 29.05.2016 whereby it was resolved that election be conducted much before tenure is over on a ground that 3 Office Bearers are not attending the meeting and they are not cooperating, therefore, work of Committee of Management is hampered.

18. In this regard, Court takes note of clauses of approved Scheme of Administration that tenure of an election is 5 years and within one month thereafter, election ought to have been held otherwise Committee will be declared time-barred. There is no provision of early election and still Court takes note there is no bar to conduct early election if circumstances so warrant, but it should be very specific.

19. As referred above, impugned order was passed mainly on a ground that aforesaid documents were never placed before concerned respondents despite various opportunities were granted and concerned respondent has no opportunity to consider above referred three documents, impugned order was passed.

20. Now the Court proceeds to consider whether on basis of documents brought on record along with this Writ Petition, it would be a sufficient ground to grant an opportunity to petitioners to place them before concerned respondents or in the light of observations made by this Court in earlier paragraphs in reference to each document, it would not necessary or legally permissible to grant an opportunity to place referred documents.

21. It is a case arising out of a dispute essentially of admission of new Members and removal of old Members, therefore, Court finds that meeting for said purpose have to be conducted strictly in terms of provisions of Scheme of Administration.

22. The meeting for admission of new Members was conducted in absence of President, though, scheme of Administration permits that in absence of President, Vice President can conduct meeting, however, there must be legally sustainable reasons for his absence, however, same does not reflect from minutes of meeting, which only states that President was not available.

23. No communication from the President was placed on record or taken note in resolution, therefore, even though further procedure may be in terms of Scheme of Administration for admission of Members, manner under which meeting was conducted was not proper.

24. Court is of the view that there is no sufficient material even in proposal adopted that how names of forty Members were deleted except a general reference that some of them are dead. No documentary proof of their death was taken on record, therefore, Court is of the view that said meeting on which sixty Members were admitted and forty Members were deleted was not conducted in accordance with Scheme of Administration.

25. The next meeting was conducted on 08.05.2016, whereby a serious allegation was made against three Members i.e.

President, Secretary and one Member and they were expelled from General Body and as referred above before such action is proposed, there must be some finding or some substantial evidence that they were found guilty, however, there is no such declaration even in brief in the resolution, though there were serious allegations that one expelled Member was found in compromising position with a woman, therefore, manner under which President, Secretary and one Member were expelled from General Body was also not proper.

26. In similar circumstances Court finds that there is no legally sustainable reason to conduct election about six months before expiry of tenure and observations made in impugned order that decision was taken to conduct election in a secret manner has substance. The Election should be conducted in a fair manner, however, such fairness was missing.

27. In aforesaid circumstances Court finds that all three meetings referred above were not conducted properly, therefore, there is no need to this Court to grant liberty to petitioner to place these documents before concerned respondents as there is no error in impugned order and since according to directions made in impugned order, fresh election has already been concluded, therefore also, no ground exists to cause interference.

28. Accordingly, Writ Petition lacks merit, hence, it is dismissed.

**(SAURABH SHYAM SHAMSHERY,J .)**

**February 27, 2026**

<N. Sinha>